

Re: Alleged irregularities in the management of land by Uttar Pradesh Sunni Central Waqf Board ? laid

KUNWAR DANISH ALI (AMROHA): I would like to draw the attention of the Government towards the issue of financial irregularities in the management of land by the Uttar Pradesh Sunni Central Waqf Board. It is a matter of great concern that the available information regarding the number of Auqafs registered under Section 36(1) of the Waqf Act, 1995 for the past five financial years reveals significant gaps in the audit of accounts. There is no information regarding the actions taken by the UP Sunni Central Waqf Board against those who failed to submit separate Statements of Accounts and Audited Accounts for the Auqafs during the past five financial years. Additionally, there is insufficient information regarding the number of Chartered Accountants included in the panel of auditors prepared by the Government of Uttar Pradesh and the remuneration they receive. These aspects warrant further scrutiny, as the lack of transparency in disclosing such information undermines the effectiveness of the entire declaration process. I kindly request the Ministry of Minority Affairs to thoroughly investigate this matter and provide detailed information on the number of Auqaf declarations for the past five financial years, as well as the total number of cases selected by the UP government for auditing purposes.